

seniority of officers in Junior Administrative Grade; and

(c) whether officers whose promotions to Junior Administrative Grade were withheld on grounds of in-efficiency have been given seniority on promotion to Junior Administrative grade above those who had been promoted earlier?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA): (a) Regular long-term promotions from the Senior Scale to the Junior Administrative Grade are made on the basis of a positive act of selection with reference to the all Railway seniority in the Signal and Tele-communication, Electrical, Stores, Medical and Accounts Departments. In the Civil Engineering, Transportation (Traffic) and Commercial and Mechanical Engineering Departments, such promotions are made with reference to the Zonal Railway seniority, an officer being considered for such promotion both on the Railway to which he is permanently allotted and on the Railway where he is working.

(b) and (c) So long as an officer is not superseded for promotion to the Junior Administrative Grade on the basis indicated in (a) above, his seniority in the Junior Administrative Grade is the same as the original seniority in the relevant Class I Service.

Small Scale Industries with Foreign Collaboration

5361. **SHRI V. N. P. SINGH:**
SHRI RAMACHANDRAN
KADANNAPPALLI:

Will the Minister of **INDUSTRIAL DEVELOPMENT** be pleased to state:

(a) how many and what categories of small scale industrial units have been permitted to seek foreign collaboration and technical assistance in the last three years; and

(b) the impact of the same on the mobilization of indigenous effort and expertise?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) and (b) The information is being collected and will be laid on the Table of the Lok Sabha.

Pending Cases in Supreme Court and High Courts and working hours/Days of Courts

5362. **SHRI BHOGENDRA JHA:** Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether there are many cases pending final decision in the Supreme Court of India and in the High Courts for more than two years; and

(b) if so, whether Government have proposed to these Courts to work for 8 hours a day and six days in the week?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE): (a) A statement showing the number of cases pending final decision in each of the High Courts and in the Supreme Court for more than 2 years on 1-1-71 is attached.

(b) No such proposal has been made by Government to the High Courts and the Supreme Court.

STATEMENT

<i>Name of the High Court</i>	<i>No. of Cases</i>
1. Allahabad	28188
2. Andhra Pradesh	1352
3. Assam and Nagaland	1267
4. Bombay	15046
5. Calcutta	41710
6. Delhi	8162
7. Gujarat	6610
8. Himachal Pradesh	—*
9. Jammu & Kashmir	148
10. Kerala	3966
11. Madhya Pradesh	5222
12. Madras	9654
13. Mysore	7912
14. Orissa	2279
15. Patna	4604
16. Punjab and Haryana	11223
17. Rajasthan	3797
	<hr/> 151040
Supreme Court	<hr/> 2372

* The High Court of Himachal Pradesh was established w.e.f. 25th January, 1971.